

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 646/97. 18

DATE OF ORDER : 08-05-1997

Between :-

1. K.Pedarangaiah
2. K.Chinarangaiah

... . . Applicants

And

1. The Sub-Divisional Officer, Telecom, Yemmiganur.
2. The Divisional Engineer (MTCE), Telecommunications, Idgah, Kurnool.
3. The Telecom District Manager, Bhupal Complex, Kurnool.
4. The Chief General Manager, AP Telecom, Abids, Hyderabad.

... . . Respondents

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Counsel for the Applicants : Shri P.Bhaskar

Counsel for the Respondents : Shri V.Rajabswar Rao, Addl.CGSC

CORAM:

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THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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*See
en'*

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Shri V.Rajeshwar Rao, learned standing counsel for the respondents. No one was present on behalf of the applicants.

2. The applicants claim to have worked for certain periods in 1991 to 1997 as Casual Mazdoors. They seek a direction for grant of Temporary Status and regularisation in accordance with the scheme.
3. It is also seen that the applicants submitted representation to Respondent No.2 in November, 1996. According to the applicants, their representations have not been disposed of so far.
4. The Respondents 2 and 3 are directed to examine representations submitted by the applicants and arrive at a decision in accordance with the rules and scheme and convey a suitable decision to the applicants within 45 days from the date of receipt of a copy of this order.
5. It is also directed that pending disposal of the representations, the applicants shall not be disengaged from the service, if work is available.
6. Thus the case is disposed of on the above terms and conditions. No costs.


(H.RAJENDRA PRASAD)
Member (A)

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Dated: 8th May, 1997.
Dictated in Open Court.


Deputy Registrar.

(19)

O.A.646/97

To

1. The Sub Divisional Officer, Telecom, Yemmignaur.
2. The Divisional Engineer(MTCE) Telecommunications, Idgah, Kurnool.
3. The Telecom Dist.Manager, Bhupal Complex, Kurnool.
4. The Chief General Manager, A.P.Telcom, Abids, Hyderabad.
5. One copy to Mr.P.Bhaskar, Advocate, CAT.Hyd.
6. One copy to Mr.V.Rajeshwar Rao, Addl.CGSC. CAT.Hyd.
7. One copy to Hon'ble Member(A) CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy

p.m.m.

2/1
11/6/97

T. COURT

TYPED BY

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COMPIRED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 8-5-1997

ORDER/JUDGMENT

M.A/R.A./C.A.NO.

in

C.A.No.

646/97

T.R.No.

(w.p.)

Admitted and Interim directions
Issued

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

